in spite of increase in the cost of production to this extent, the tea prices have more or less remained the same and they are not in a position to find finances to put back into the industry. In view of this difficulty Sir, I would like to know from the hon. Minister what action he is taking, particularly with reference to the report of the task force on tea and so many other commodities. What action is he taking to see that the fiscal policies of the teagrowing States in the country are rationalised and then inputs are provided? Also, Sir, I would like to know what arrangements are being made or he will try to make for sending food supplies to the deficit States like North-East India where tea gardens are situated. I would also like to know what action on the international front he is taking in view of what he said recently about his discussions with the Ceylon Government and the Kenya delegation which is here and Indonesia in order to see that proper tea promotion is done as a whole by the tea:producing countries so that we do not lose our competitive character in the international market. And also, I would like to know, Sir, in view of certain labour unrest as a result of certain State Governments taking unilateral action in notifying minimum wages when the agreed wages were there, what action he would take in order to see that a proper wage policy is applied to all the U:t garden workers in the whole State, particularly in view of what was mentioned by my friend. Mr. Monoranjan Roy. In view of all this, I would like to know what overall action the Ministry is 'going to take so that the health of the tea industry is restored in this country and we continue to maintain our major position as one of the principal foreign-exch; earners.

### PROF. D. P. CHATTOPADHYAYA:

Sir, most of the questions raised by the hon. Member.have been already answered but there is only one point I would like to add and that is about the character of taking over of the tea gardens. Sir, it is in pursuance of the Task Force Report that we are thinking of bringing legislation for taking over of the management. Here our two considerations are that commercial capital should be deployed here and the expertise which is available in the country should be utilised and the Government should not set up a huge corporation with big overhead administrative expenditure. We want to see that our purpose is served, sick tea gardens are looked after and nursed back to their health, but Government would not be inclined to invest a very huge sum in this sector; commercial capital they would like to attract. Management we propose to take over and necessary legislation will be brought for this purpose before the House as early as possible.

### REFERENCE TO SITUATION ARISING OUT OF RAILWAY STRIKE

MR. CHAIRMAN: Mr. Thengari.

SHRI KALYAN ROY (West Bengal). Sir, On a point of order. I forgot to take your permission. I have just come; my train was late. You see, some 500 women have been arrested in ....

MR. CHAIRMAN: This is wrong. I do not want the time of the House to be taken up like this. You should have taken permission.

SHRI KALYAN ROY: My train was late; I could not help it.

MR. CHAIRMAN: That is another matter.

श्री राजनारायण (उत्तर प्रदेश) श्रीमन् ब्रापने हमको एक इजाजत दिया था एक विषय मेन्शन करने के लिए...

थी समापति : ग्राप वैठिए ग्रमी ।

श्री राजनारायण : रेलवे पर तो सभी लोग बोलॅंगे ।

श्री सभापति : सव लोग नहीं बोलेंगे । मैंने कहा जो बोलना चाहते हैं ग्रपनी पार्टी से एक . . . (Interruption) आपका वाद में होगा।

SHRI N. H. KUMBHARE (Maharashtra): Sir, why have I been denied the right to put a question? I had raised my hands from the beginning itself and I had caught your eye also.

MR. CHAIRMAN: I have passed on to the next item.

SHRI N. H. KUMBHARE: That is what I am asking, why I was not given the chance before going on to the next item.

CHAIRMAN: I must stop somewhere in order to control the debate.

SHRI N. H. KUMBHARE: We are ickbenchers and we should not be ignored in this manner

AIRMAN: No pleased 1, have to stop somewhere.

SHRI N. H. KUMBHARE: I will take only just a minute.

MR. CHAIRMAN. No, no. Now, Mr. Thengari you wanted to mention something.

SHRI D. THENGARI (Uttar Pradesh): In spite of the false propaganda by the All India Radio to the contrary the fact remains that the railway strike has been a grand and unprecedented success.

SOME HON. MEMBERS: No, no

(Interruptions)

SHRI BHUPESH GUPTA (West Bengal): Sii\ on a point of order. Are these Directors of All India Radio?

SHRI D. THENGARI: Sir, truth cannot be shouted down. The pitch of the voice is no indication of the truth.

SHRI KALI MUKHERJEE (West Bengal): Mr. Thengari, the CPI has come out to help and support you.

SHRI BHUPESH GUPTA: I said these Members are disturbing; I take it that these hon. Members are not Directors of All India Radio. Why do you become its lawyers?

SHRI NIREN GHOSH (West Bengal): They are the real custodians of All India Radio

SHRI D. THENGARI: Sir, yesterday the Action Committee of the NCCRS reiterated its readiness to resume negotiations in a statement issued after its meeting. The Committee appealed to the public to bring pressure on the Government to arrive at a negotiated settlement and bring about an end of the strike. The hardships being faced by the travelling public, the effects on our national economy, all this could be overcome according to the Commitee if the Government abandons its adamant attitude and takes steps to resume negotiations without further delay. That has been the reaction of the Committee. Now in this connection we all remember that one so-called 3-point formula initiated by the Government, subsequently disowned by the Government, came before the public. The implications of the 3-point formula are to be understood by the House and by the general public.

It is customary in all civilised countriesand we are one of them-to conduct negotiations while a strike

notice has been served. In the terminology of the Government's spokesman, the threat of strike is hanging over the head of the Government. Under such conditions usually and invariably negotiations are conducted. Even under the Industrial Disputes Act the Department initiates conciliation Labour proceedings after the strike notice is served. uncommon So, there is nothing unusual about this procedure. Again, Sir, this House and the general public are probably not fully aware of the implications of the formula. We have to understand that strike notices were served by 110 trade unions and a resolution to that effect was passed in a fullfledged conference of all the 110 trade unions' representatives and for withdrawing the strike notice again there has to be a conference of those representatives. It is reported and I believe that the report may be correct. The Prime Minister has said that if after all this exercise we again come to ... .

MR. CHAIRMAN: Mr. Thengari, I expect that hon. Members will take only three or four minutes, because it is only a special mention.

SHRI D. THENGARI: Whatever time you give, I would be content with it.

MR. CHAIRMAN. I have made a request to hon. Members not to take more than three or four minutes, because it is a case of special mention. It is neither a calling attention, nor is it a debate

SHRI NIREN GHOSH: We should have a short duration discussion, in fact.

MR. CHAIRMAN: What you should have is a different matter, but I must go by the procedure. In matters of special mention only a very short time is taken.

SHRI D. THENGARI: Yes, Sir. I will not take long. It would be a L.'B(DU2RSS—3

futile exercise to resume negotiations, because there is no primary clarification about the position of the Government on the financial demands. We might again reach the same stage of deadlock. In view of all these facts, unless the Government's position about the financial commitments is somewhat clarified to the Action Committee and unless the Government does not insist on the withdrawal of the strike notice, it is not possible for the Action Committee, within its limitations, to proceed further The Action Committee has done a signal service to the cause of industrial peace and the country by expressing in unequivocal terms their readiness for a negotiated settlement. Now, Sir, this eagerness for a negotiated settlement is being responded to by the Government thus I am very sorry to say that throughout the country a reign of terror has been let loose on railway employees. There are many centres from which we have received reports. There is a systematic effort to force the railway workers to vacate their quarters. This procedure is not followed in any of the civilised countries of the world. During the strike period people are not forced to vacate their quarters. The day before yesterday, Mr. D. L. Sen Gupta M.P. and myself and yesterday Mr. L. K. Advani, M. P., Dr. Ramkripal Sinha, M. P., Mr. Hukam Chand Kachwai, M. P., Lok Sabha Mr. Sundar Singh Bhan-dari, Jan Sangh General Secretary and Mr. Jagdish Prasad Mathur, Secretary, Jan Sangh, visited the Kis-henganj railway colony. In this colony we were sad to find that there was the ordering indiscriminate arrests of police people. Even small children were beaten up and male police men handled females. All these atrocities are going on.

Water supply and electricity supply which are directly under the management of the Railway Administration were stoppped from 6.00 a.m.

[Shri D. Thengari] of the 8th May. Also we have received various reports from the different centres about the repressive measures but I am not going into details. And I will confine myself to the time you have given to me . . .

MR. CHAIRMAN: Which is over now.

SHRI D. THENGARI: This hardly indicates the willingness of the Government for a negotiated settlement; this strengthens the suspicion of the railway employees that the previous eagerness of the Government for a negotiated settlement is only a pretext, is only a diplomatic device to mislead and antagonise the people against the railway employees. In the interests of industrial peace as well as national economy, I wish to urge upon the Government (1) that the Government should immediately stop all such repressive measures. (2) that the Government should immediately release all the arrested workers and their leaders unconditionally, (3) that the Government should immediately withdraw all cases of victimisation against the railway workers and (4) that the Government should without further delay resume negotiations with the Action Committee from the stage negotiations had reached on the evening of April 30th.

Thank you.

SHRI BHUPESH GUPTA: Some members of the Cabinet, I believe, \re present here. Before we come to the other things, I should also like to point out that this matter deserves our instant attention. Two days are left, today and tomorrow, for the session to adjourn sine die, and there will not be any Parliament for some time. I would ask the hon. Members opposite not to treat this House as a studio of the All India Radio, neither are we the announcrs for Mr-Gujral. (Interrfupttonsi) They will bear with me when I say that the

hon. Members of this House are not functioning in the studio of the A.I.R. You are not the chief announcer either, Sir.

Therefore, let me proceed to point out to this House that the Action Committee, as has been already mentioned, has expressed the desire to negotiate without preconditions. Government in its sense, democratic sense should immediately accept this ofter. As you know, when we went there to meet the Prime Minister, all of us unitedly impressed upon her and her colleagues that the negotiations should start with the release of the leaders of the workers who have been arrested so that a proper climate could be created. We could not accept the so-called 3-point formula which really makes the withdrawal of the strike a precondition when actually the workers and their leaders are held in custody by the Government, prevented from even functioning in the capacity of the representatives of the railwaymen. Therefore, we said, release them, start negotiations; and we expect that better results would follow. The suggestion, unitedly given by all of us together representing the parties of the Opposition entirely—rarely there is such a united demonstration these daysthat was turned down by the Government. Do the Government think that they alone have the right to think and act on behalf of the nation. that we are outside the pale of the nation that if a national consensus is likely to be formed in regard to the approach to the situation that has arisen, we should be totally discounted-each one of us—and all of us—excepting the ruling party? Sir, we deplore this partisan, narrow, sectarian attitude on the part of the ruling party, when we are ready to discuss and find out a common solution to the approach to a point whereby the negotiations can restart in order to bring about a settlement? Sir, that was rejected.

Even after that, the railwaymen and their leaders have shown forebear-ance, patience, and they have said that they are ready to negotiate without preconditions. Start negotiations with the Coordination Committee. I do not know what it means really— who will come and who will not come, because they are now arrested people. I do not know why the Political Affairs Committee which seems to be the Vatican of India's wisdom today is taking such a rigid and inflexible view when it is possible to open the doors for negotiation here and now.

Meanwhile, Sir, 17,000 workers, ac-, cording to the information, have already been arrested and the figure may have reached 20,000. And, as has been pointed out, women are being arrested. Children are being persecuted. Railway colonies have been invaded as if they are enemy territories and the household goods are being thrown out. Women are being insulted and humiliated. Mrs. Par-vati Krishnan, a Member of the other House, who had gone to Tamil Nadu, pointed out in a public statement how they are being arrested by their hundreds and put to summary trial and imprisoned to two months, three months or even six months, like that. Have you heard such a thing like summary trial? In Tamil Nadu alone 1,500 workers have been arrested. Many of them are being subjected to summary trial. We are shocked to learn that laws are being violated. May I know under what law the Government is refusing to pay wages to the railwaymen at least up to the time of the strike; they are being denied even that wage. This is a method of pressure and blackmail of the worst type not known anywhere under a civilised government, if I may say so. What enables you to deny the wages that have been due to them as a result of their past services, at least up to the day of the strike? Why are you denying? You want to

starve their families. You want to starve their children. Not content with that they are going to the railway colonies to attack and intimidate the family members, and in some cases even molest the women and treat the children inhumanly. What you are doing with regard to the strike is bad enough. To pounce upon them in this manner on the women and children in the railway colonies and subject them to this kind of reign of terror is not only brutal, it is something worse, unknown in a parliamentary democracy. Sir, I have said you are not an All India Radio an-nouncer . . .

SHRI G. LAKSHMANAN (Tamil Nadu): On a point of order. Mr. Bhu-pesh Gupta said that in Tamil Nadu alone so many people have been arrested. May I know when he is dealing with the whole of India why he should make a special mention about Tamil Nadu and why not about Kerala?

SHRI BHUPESH GUPTA: 1 mentioned Tamil Nadu because one of our colleagues had gone there and issued a statement.

SHRI G. LAKSHMANAN: Then mention about Kerala also. Your Chief Minister is there

SHRI BHUPESH GUPTA. You mention that

SHRI G. LAKSHMANAN: We do not like Tamil Nadu alone being mentioned.

SHRI BHUPESH GUPTA: Wherever the railway workers are being arrested I protest. No question of exception anywhere. I am speaking about railwaymen wherever they work.

SHRI G. LAKSHMANAN: People have been arrested in Kerala also.

SHRI LOKANATH MISRA (Orissa): Can I ask a question from Mr. Bhupesh Gupta? I would like to know

[Shri Lokanath Misra.] whether the Kerala Chief Minister has been directed by Mr. Bhupesh Gupta and his Central Secretariat not to take any action against the railway employees? It is a pertinent question.

SHRI BHUPESH GUPTA: Yes, he is asking a very pertinent question.

MR. CHAIRMAN: Bhupesh Gupta, are you listening to me. This, is a special mention about the strike. Please remember.

SHRI BHUPESH GUPTA: I am not doing anything beyond that.

MR. CHAIRMAN: And the time is limited.

SHRI BHUPESH GUPTA am mentioning about the railway strike.

SHRI G. LAKSHMANAN: I Insist about Kerala. How many people have been arrested there? Please give the figure to the House. Give this information to the House. Therefore, do not say anything about Tamil Nadu. Why does he mention only about Tamil Nadu and not Kerala.

SHRI BHUPESH GUPTA: This is because a Member of our party from the other House had gone there. The hon'ble Member is also a member of the Coordination Committee.

MR. CHAIRMAN. Finish now.

SHRI BHUPESH GUPTA: I am verv sorry. I will not bring in Tamil Nadu any more. Now, Sir, the position is this.

In other States also they are being arrested and they are being subjected to this kind of repression. The Government is aggravating the situation. This is inconsistent with the Government's declared stand—at least that is what they have declared—that they are for a negotiated settlement. That is what the Prime Minister said when we met her. That

has been said by Mr. Quresi. Mr. Qureshi has gone to the length of saying, in order to buttress their case that they are for a negotiated settlement, that they are even prepared to discuss the issues of bonus and wage Parity. If that is so, then I do not see why they should not take steps—it is within their reach and power—to start negotiations, rather than go in for this kind of mass dismissal, mass victimisation, mass arrest, mass trial, and mass raid on the colonies of rail-waymen. I cannot understand such things. Therefore, before I sit down, I would urge upon the Government to accept the very constructive proposal of the Action Committee that the negotiations be started immediately without pre-conditions. Well, you may have your view. The Government says that it does not stand on prestige. But do you think that you must not at all talk to them since they have not bowed to you, since they have not come to you on bended knees? Sir, in our submission, the Government should release all those who have been arrested in this connection so that the climate may change and negotiations may start. The road to negotiations should be honourably opened. I am sure the entire country is in favour of it. And that is what we want. Sir, the National Federation of Working Journalists and the All-India Newspaper Employees Federation have expressed their support and have called upon the newspapers not to publish government advertisements against the strike. May I also express my solidarity with them and appeal to the newspapers that they should not publish false statements or be a party to the publication of false statements of the Railway Board and other Government authorities either to provoke the railwaymen or to cover up the crimes they are committing? The railwaymen's cause is being sympathised with by large sections of the people. The federations of journalists and nonjournalists have

given their support. On the 15th of this month, i. e. the day after tomorrow, there will be a strike all over the country, and that will again be another demonstration that the working people are solidly behind the railway-men and that they are not going to take it lying down. This is the writing on the wall and I would urge upon the Government. . .

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: ... to open the road to negotiations and stop all this repression and provocative action which . . .

MR. CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: ... is a disgrace to the country and it does not befit any parliamentary democracy. Can you imagine such things in France, Italy, Britain or in any other country?

MR. CHAIRMAN: Mr. Bhupesh Gupta, now you must sit down.

SHRI BHUPESH GUPTA: You do not expect such things in those loun-tries. Therefore, we are defaming our country. We are dishonouring our parliamentary institutions, disgracing and debasing them. The Government is tarnishing the fair name of the country. I strongly protest against such action. Therefore, in protest against it, we have decided to walk out from this House.

[At the stage, some hon. Members left the Chamber.]

MR. CHAIRMAN: Mr. Nawal Ki-shore.

श्री नवल किशोर (उत्तर प्रदेश): ग्रध्यक्ष जी, म इस बहस में तो जाना नहीं चाहता कि यह हड़ताल कितनी कामयाब है ग्रौर कितनी कामयाब नहीं है, क्योंकि मैं यह बात जानता हूं कि यह हड़ताल जो है यह देश के लिए एक बड़ी दुर्भीग्यपूर्ण चीज है ग्रौर जिस हद तक यह काम-याब है उतना ही हमारे देश का दुर्भाग्य है, लेकिन श्रीमन्, भूपेश गुप्त जी के भाषण के बाद मुझे भी इसमें शक पैदा होने लगा है कि यह हड़ताल कामयाब हैं नहीं । क्योंकि अगर यह कामयाब होती तो भूपेश गुप्त जी को इस प्रकार श्रांसू बहाने की जरुरत न होती ।

दसरी बात यह है कि उन्होंने कहा कि एकशन कमेटी नेगोशियेशन्स चाहती है । मैं भी उन लोगों में से हं कि जो नेगोशियेशन्स की पसंद करते हैं, लेकिन नेगोशियेशन्स किस बात पर होंगे। जब अविश्वास का प्रस्ताव लोक सभा में स्राया थातो एल० एन० मिश्र जीने कहा बा कि बोनस इंज नाट नेगोशियेबिल । तो जब तक गवर्नमेंट इस स्टैंड से ग्रपने को विदड़ा न कर ले तब तक उस चीज पर तो नेगोशियेशन्स नहीं होंगें। फिर भी ग्रगर सरकार निगोशियेशन्स चाहती है तो मैं भी इस हक में हं कि सरकार को निगोशियेशन्स करना चाहिए। असल बात इसमें यह है कि मजदूर नेता कहते हैं कि सरकार ने इसको अपनी मर्यादा का प्रश्न बना लिया है **ग्रौर सरकार उनको कहती है । मैं भी यह**ं कहता हं कि जो लेबर है, या लेबर लीडर हैं, उन्होंने भी इस को अपनी प्रेस्टीज का ईश्यू बना लिया है। भूपेश गुप्त जी ने बड़े जोर से कहा कि सारे विद्व में हिन्दुस्तान बदनाम हो गया है । मैं बड़े अदब से कहना चाहता हूं कि हिन्दुस्तान की बदनामी हमी है तो उसकी जम्मेदारी उन नेताओं तथा पार्टियों पर जिन्होंने यह हड़ताल कराई है और जो उसका समर्थन कर रहे हैं। मैं कहना चाहता हं कि अगर आप चाहते हैं कि लीडर्स को छोड दिया जाय और मैं भी चाहता हं कि उन को छोड दिया जाय, मगर श्रीमन, साथ साथ यह भी होना चाहिए कि हड़ताल . . .

श्री काली मुखर्जी (पश्चिमी बंगाल) : ग्राप के पीछे उन्हीं की पार्टी के लोग बैठे हैं, जरा समझ कर भाषण दीजिए।

श्री नवल किशोर: मैं यह ग्रर्ज करी रहा था कि इस में क्या श्रापत्ति है ग्रगर हमारे जी [श्री नवल किसोर]

मजदूर नेता हैं वे इस स्टाइक को विदड़ा कर लें। अगर इसको विलकुल विदड़ा न किया जाय तो इस बात का एश्योरेंस ही दें कि हम इस को सस्पेंड कर देंगे। कुछ तो होना चाहिए।

श्रीयन, मैं दो-तीन वातें कह कर समाप्त कर दंगा । यह कहा गया कि 20 हजार मजदूर गिरफतार किए गए। मेरा सैन्ट्रल गर्वनमेंत्ट पर चार्ज है कि उसने इसमें निहायत पक्षपात से काम किया है। मेरा कहना यह है कि सी० षी० म्राई० के वर्कर्स उतने गिरफतार नहीं किए गए जितने और पार्टियों के वर्कर्स गिरफतार किए गए । मझे इसमें कोई सांठगांठ लगती है।

दसरी बात यह है कि यह जो कहा गया है कि उनको अप्रैल में वेजिज दी जाए मैं भी यह कहना चाहता हूं कि गर्वनमैन्ट की ग्रोर से श्रप्रेल महीने की वेजिज जो मजदरों की है उस की पेमेंन्ट होनी चाहिये। क्वार्टर्स से भी उनको नहीं निकालना चाहिये।

यह बात भी सही है कि वफादार कर्मचारियों को परेशान किया जा रहा है। मेरी इत्तला यह है कि कलोनियों में स्वियां चुड़ियां ग्रौर सिंदुर ले कर जाती है और लोगों से कहतीं है, कि तुम चूड़ींयाँ पहन कर बैठो ।हर तरह का हरैसमैन्ट है। मेरा कहना यह है कि जो इनौसैन्ट ब्रादमी है उनके ऊपर कोई सख्ती नहीं होनी चाहिये । जो छोड़ने की बात है उसमे मेरा कहना है कि जिन लोगों ने सेवोटेज किया है जो इंटिमिडेशन कर रहें है, उनको छोड़ने की बात नहीं आती। जो सैवोटेज कर रहे है, ट्रेनों को तोड़ रहें है और बाद में कहें कि सब को छोड दिया जाए तो मैं इसके निहायत श्रगेंसट हं। जो भी केसिज वायलैंस के हैं या उनमें जो सैबोटेज के श्रौर इंटिमिडेशन के हैं उनको न छोड़ा जायें।

जैसा एक्शन कमेटी ने अपील की है कि पब्लिक गर्वनमैंट पर दबाब डाले कि नेगोशिएश्न स्टार्ट किया जाए तो मैं भी इस हाउस के जरिये स पब्लिक से अपील करता है कि पब्लिक यनाइटिड खडी हो जाए ग्रीर इन नेताओं पर दबाब डाले कि स्टाईक खत्म की जाए।

श्री सभापति: श्री नीरेन घोष।

श्री राजनारायण : मुझे ग्राश्चर्यं है मेरा इस पर कालिंग एटैंशन था और आप मुझे छोड़ते ही जा रहें है।

श्री सभापति : श्राप बोलिए ।

श्री राजनारायण : श्रीमन्, मैं श्राश्चर्य चिकत हो गया जब भाई नवल किशोर को सन रहा था तो मैं समझ रहा था कि शायद रेल मंत्री का पद इन्हीं को मिलने वाला है क्या? हमारे भीतर-भीतरं इतना तुफान उठ रहा था . . .

श्री नवल किशोर : त्यागी जी श्रापसे एक बात कहंगा कि जो यह सुपर ग्रांड एलाईन्स हो रहा है जनसंघ श्रीर सी० पी० श्राई० का तो इसमें भ्राप कहां जायेंगे ?

श्री स्रोउम् प्रकाश त्यागी : ग्रांड एलाएत्स होनाक्या पाप है।

श्री राजनारायण: श्रीमन् में यही कहरहा था कि आज पहली बार नवल किशोर भाई का वक्तव्य इस सदन में सुनकर मुझे आया...

श्री सभापति : कोध ?

श्री राजनारायण : ... ग्रीर ऐसा कोध श्राया, जैसे हनुमान जी लकां में जाकर कोधित हुए थे।

> "ग्रस रिस होत दसौं मुख तोरों, लका गहि समुद्र महं बोरौं "

इतना कोध आया कि हम उनको उठा कर फेंक दें समुद्र में। तो ये कहां से कहां चले गए। माल म होता है, रेल मंत्री का पद उनको मिल रहा है। जाके पैर फटे न विवाई सो क्या जाने पीर परागी? जिसको ग्रपने ...

श्री सभापति : राजनारायण जी, यह स्पेशल मेन्शन है।

Be. Situation arising

श्री राजनारायण : स्पेशल मेन्शन में तो कुछ भी कहाजासकता है।

श्री सभापति : सिर्फ ग्रपने विषय पर कहिए । वक्त बडाथोड़ाहै।

श्री राजनारायण : देखिए, एक मिनट भी बोल नहीं पाया हं ग्रौर ग्रापने शुरू कर दिया . . .

श्री सभापति : ग्राप जो बोल रहे हैं ग्रपने सबजेक्ट पर नहीं बोल रहें है।

श्री राजनारायण : श्रापने पहले जितना समय दिया है उतना ही हमको दे दीजिए । हमारा ही कांलिंग ग्रटेन्शन था। मैं पहले बता देता हूं कि रेल के हड़ताल से ग्रपने देश का नुकसान क्या हो रहा है। एक बात मैं द्याप से साफ कर दूं किरेल की हड़ताल जायज है। मैं रेल के मजदूरों को मुबारकबाद करता हूं, उन्होंने गान के साथ और हिम्मत के साथ ग्रौर जोखिम उठा कर हड़ताल को चाल किया ग्रौर अब तक दुड़ता के साथ उस पर डटे हुए हैं। इसलिये वे हमारे धन्याबाद के पात्र हैं, इस देश की जनता के धन्यवाद के पात है (Interruption) ग्रौर सभी विरोधी दलों के धन्यावाद के पात्र हैं।

द्सरी बात मैं यह भी कह देना चाहता हूं कि उनकी मांगें जायज है। मैं इस पर एक मिनट श्रापकी सेवामें विनम्रतापूर्वक निवेदन कर दं -- 8. 33 परसेन्ट बोनस मिलेगा, यह कानून किसने बनाया है ?

संसदीय कार्य विभाग तथा निर्माण, श्रौर **ग्रा**वास मंत्रालय में राज्य मंत्री (श्री ग्रोम् मेहता): पब्लिक सेक्टर के लिये है।

सनिए, श्रीम् श्री राजनारायण भाई ने कहा पब्लिक सेक्टर के लिए है, तो जाननः चाहतां हुं कि रेलवे पब्लिक

सेक्टर है कि नहीं ? यह राष्ट्र की सम्पत्ति है कि नहीं ? ये मजदूर राष्ट्रके हैं या नहीं ? हर जगह डिब्बे में तक लिखा हुग्रा है ---राष्ट्र की सम्पत्ति है . . .

out of Railway Strike

श्री ग्रोम् महता : तभी ग्राप जला रहे हैं।

श्री राजनारायण : उनको पता नहीं है रेलवे पब्लिक सेक्टर है कि नहीं । दूसरी बात है, जो मंत्री ग्रपने ऊपर 4,000 रु० रोज र्खंच करे, जो प्रधान मंत्री ग्रपने ऊपर 35,000 रु रोज र्खच करे, वे किस मुंह से कहतें है रेलवे के मजदर को 150 या 196 रु मिलेगा। दुसरे, सरकार ने कानून बनाया है, कोई भी मजद्र 314 रु० महीने से कम नहीं पाएगा इनसे पछा जाए, जब सरकार ने 314 रु० का कानुन बनाया है, तो रेल के मजदूर 314 ६० महीने क्यों नहीं पाय ? यह मेरा सवाल है। इसलिए रेल के मजदरों से इस तरह की श्रोछी बात कह देना इनको शोभा नहीं देता। कौन हड़ताल करता है-- बहुत जला हो तब हड़ताल करता है।

मुझे माल्म है श्रीमन् 1951-52 में, जब कि किदवाई साहब थे, जयप्रकाश जो रेलवे फेडरेशन के चेयरमैंन थे, जयप्रकाश जी को धोका दिया गया । जयप्रकाश जी जो हड्ताल करना चाहत थे, रेलवे की हड़ताल को उन्होंने टलवा दिया । उन्होंने कहा मुझको धोका हुम्रा है, उसका प्रायश्चित कर रहा हूं, भूख हड़ताल में हूं। ग्राज किसी के पास हिम्मत है जो कह दे, रेलवे की हड़ताल बंद कर दो ? हमें सफायी से बताया जाए, रेल कर्मचारी हड़ताल पर है जायज बात है वह मांग रहा है रोटी, वह मांग रहा है कपड़ा, वह मांग रहा है शिक्षा, वह मांग रहा है मकान, वह मांग रहा है पानी ; **ग्रौर** थे सरकार दे रही है गोली, लाठी, जता**.** इन्डा ।

श्रीमन् म परों करीब साढ़े 9 बजे श्रंपने यहाँ पहुंचा । मेरे पास टेलिफोन श्राया-बिजली कट

## [श्री राजनारायण]

गई, पानी कट गया । उसके कुछ समय पहले हमारे 3 संसद सदस्य भी गए थे हमको लाने के लिए, हम वहां थे नहीं, तो सीधे मैं चला गया। क्या देखा? जैसा मालम होता है कि यह जंगल है, ग्रंधेरा है, पानी की पाईप काट दी गई है। विजली का कनेक्शन काट दिया गया। यह चीजें मैंने ग्रपनी ग्रांखों से देखी है ग्रीर इसीलिए मैं अर्जं कर रहा हं। हम लोग रेलवे कलौनी में घर घर गये ग्रीर वहां पर ग्रीरतों, बच्चों ग्रीर मदौं से बातचीत की । उन्होंने बताया कि किस तरह से उनको लफंगे ग्रौर गुंडें तंग कर रहे हैं । कोई कहता है कि वह नेहरू ब्रिगेड का है, कोई कहता है युथ कांग्रेस का हं और कोई कहता है कि मैं पुलिस का हं। ग्राज वहां पर पुलिस ही पुलिस दिखलाई दे रही है। पांच हजार के करीब पुलिस वाले सादे पोशाक में श्राज दिल्ली में लगेहए हैं और ये सब सी० ग्रार०पी० क लोग हैं। यह चीज ग्रख-बार में आ चुकी है । ये लोग रेलवे के कर्मचारियों घरों मे जाकर उनको इराते ग्रौर धमकात है और ऐसा मालम होता है कि यह जो सरकार है वह इन्सान की सरकार नहीं है बल्कि बह शैतान की सरकार है।

आज हालत यह है कि दिल्ली में करीब दो लाख रुपये कि टिकट वापस किये गऐ हैं। ग्रभी न मालम कितने ऐसे ग्रादमी हैं जिन्होंने ग्रपने टिकट वापस करने हैं ग्रौर जिन्होंने ग्रपने टिकट का उपयोग नहीं किया है।

अनाज, तिलहन तथा अन्य वस्तुओं का आज बाजार में अभाव हो गया है। हमारे पास साबुन नहीं है। आज तमाम बाजार में साबुन नहीं है, क्योंकि जो आवश्यक वस्तुएं है, वे बाजार म नहीं मिल रही है। आज रेलों की हड़ताल जारी है। श्रीमन्, आज दो दिन हुए हम मुजफर-नगर गये। एक ट्रेन यहां से बिल्कुल खाली धुआं निकालते हुए वहां तक गई और आप सब जोग यह समझते है कि ट्रेनें सामान्य रूप से चल रही हैं। कितनी लगवी और गलत बात सरकार कह रही है।

श्रीमन् , ग्राज कोयले की कमी के कारण कई कारखानें बन्द हो गये हैं, उत्पादन घट रहा है, तो इसकी जिम्मेदारी किस पर है ? इस सरकार पर है ? जो वस्तर्ऐ जल्द जल्द नष्ट हो जाती है, वे वस्तुएें जहां की तहां पड़ी हुई नष्ट हो रही हैं। इस सब की जिम्मेदारी इस पापी सरकार के ऊपर है क्योंकि यह एक पापी सरकार है। मैं यह कहना चाहता हं कि सरकार यह कहती है कि उसके पास पैसा नहीं है। तो मैं सरकार को सझाव देना चाहता हुं श्रौर श्रगर सरकार मेरे सुझाव को मान लेती है तो रेलवे कर्मचारी भी अगर हड़ताल समाप्त नहीं करेगें तो हम भखहड़ताल कर देगें । श्रीमन्, मेरे सुझाव इस प्रकार से हैं । सरकार या संसद त्राज एक कानन बनाये जो सरकारी प्रशासन में आफिसर हैं, कलैक्टर हैं, कमिण्नर हें, ब्राई० जी०, डी० ब्राई० जी०, डायरेक्टर, मैनेजर इत्यादि हैं, इन लोगों को 500 रुपया महीना से ज्यादा तनख्वाह नहीं मिलनी चाहिये। यह तो पहिला सझाव है। इसी तरह से केन्द्र और राज्य के मंत्रीयों को भी 700 रुपया मासिक से ज्यादा नहीं मिलना चाहिये

श्री सभापति : यह इस सबाल से रैलिवैंट नहीं है ।

श्री राजनारायण : यह बिल्कुल रैलिबैंट है क्योंकि सरकार कहती है कि हमारे पास रुपया रेलवे कर्मचारियों को देने के लिये नहीं है। तो मैं इसलिये कहना चाहता हूँ कि सरकार तनस्वाह को घटाये। इस तरह से सरकारी ग्राफिसरों की तनस्वाह घटाई जाय, एम० पीज० की तनस्वाह घटायी जाय।

श्री गुणानन्द ठाकुर (बिहार) : श्रीमान हमारा एक प्वाइन्ट श्राफ ग्रीर्डर है। श्री समापति : क्या है ?

Re. Situation arising

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श्री गुणानन्द ठाकुर : नेता जी जो भाषण कर रहें हैं ग्रौर जो मजदरों की हिमायत की बात कह रहें है, उसके सम्बन्ध में मैं यह कहना चाहता हं कि प्रधान मंत्री जी ने स्पष्ट तौर पर लोक सभा में यह घोषणा की है कि वे रेलवे मजदूरों ग्रीर दूसरे तमाम मजदूरों के वेज सट्क्चर के सम्बन्ध में बात करने के लिए तैयार हैं। ये तो सिर्फ रेलवे मजदूरों की ही बात करते है। ग्रौर इस तरह से उनको भड़कानें में लगे हए हें ।

श्री समापति : यह प्वाइन्ट ग्राफ ग्राईर नहीं

श्री गुणानन्द ठाकुर: मैं यह कहना चाहता हं कि श्री फखरूदीन ग्रली ग्रहमद साहब ने जो तीन सुत्रीय फार्मुला बतलाया है उसको में क्यों नहीं मानतें हैं (Interruptions)

श्री सभापति : ग्राप हमारा हें बक्त ले रहे ग्रीर यह प्वाइन्ट श्राफ आईर नहीं है। श्राप जल्दी खत्म कीजिए।

श्री राजनारायण : मैं जल्दी में खत्म कर रहा हं और आप की आज्ञा शिरोधार्य है। श्रीमन्, मैं यह एक उचित बात कह रहा हूं कि सरकारी पक्ष का यह कहना है कि हमारे खजाने में पैसा नहीं है।

ग्रगर हम इनकी योनस की मांग को मान ले या तनकख्वाह बढ़ाने की बात को मान लें तो हमारे पास पैसा कहां से आएगा, दूसरे मजदर भी मांग करेंगे। यह सरकार का एक पक्ष है। हमारा यह कहना है कि हमारे लिए पैसा है, हम 51 रूपया रोज लें, अपनी बिलासिता को, भोगवादिता को मंत्रीगण ग्रौर प्रधान-मंत्री बढ़ातेचलें जांय ग्रौररेलवे केमजदूरों के लिए पैसा नहीं है, यह बहाना हो, क्या यह न्यायसंगत है ? इसलिए यह तरीका बन जाय कि सरकारी सेवा में एक ब्रौर तीन से ज्याद का ग्रन्तर न हों।

ont of Railway Strike

श्री सभापति : ग्राप एक-एक बात को कई-कई दफा दोहरातें हैं ग्रौर बहत वक्त लेते हैं। श्राप खत्म करिए।

श्री राजनारायण: जेल में एक कानून है किसको ए क्लास दिया जाय, किसको बी क्लास मिलें, किसको सी क्लास मिले। ग्राज ग्राप किसी को भेज दिजीए सदन के सदस्य को, रूलिंग पार्टी के सदस्य को, भेड़-बकरी की तरह रेल के मजदूरों को जेल में भर देरहें है। जहां जगह नहीं है, वहां भर दिया गया है, काल-कोठरी बनादी गई है। इसके लिए किसकी भर्त्सना होगी ? सरकार की भर्त्सना होगी। तमाम नियमों को, कायदे-कानुनों को, संविधान की गरिमा को यह सरकार धल-धसारित कर रही है। रेल के मजदुरों पर क्यों डंडा चल रहा है, आंस् **गैस चल रही है,** गोली चल रही है ? इसलिए मैं **ग्रापके द्वारा इस सरकार की भर्त्सना** करता हूं, निन्दा करता हूं और अब भी कहता हं कि यह सरकार शीघ्र ब्रिटीश प्रधान मंत्री का अनुकरण करे और जो यह उसकी ग्रसफलता हुई है उसके लिए इस्तिफा दे, रेल मजदूरों की मांग माने। उनकी मांगे सही हैं, जायज हैं, उनके लिए जितनी कुर्बानीं करनी पड़ेगी, मैं भी करने के लिये तैयार हं। मैं चुनौती देता हं ये लोग चले जाए मुगलसराय, चले जायं वाराणसी, गोरखपुर वहां इन्हे पकड-पकड खींच-खींच कर पीटा जायगा।

श्री कमला नाथ झा (बिहार) : ये सदन में धमकी देरहें है कि बाहर चल कर पीटा जायगा ।

MR. CHAIRMAN: Don't talk like

(Interruption)

श्री राजनारायण : मैं कह रहा हं, मैं जनता के आक्रोश की सुचना दे रहा है। जनता के

[RAJYA SABHA]

## श्री राजनारायण

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ऊपर टीका-टिप्पणी करता है, उन पर इंडा चलवाता है, गोली चलवाता है ग्राज उसको निकलने नहीं देगी (Interruptions) ललित नारायण मिश्र जांय, ललित नारायण मिश्र को खींच कर पीटा जायगा।

AN HON. MEMBER: This should not be recorded . . .

(Interruption)

SHRI NIREN GHOSH: I am shocked. surprised and deeply disappointed at the attitude taken by the Government of India, because when we, the leaders of Opposition, formally conveyed to the Co-ordination Committee the gist of the talks that we had with the Government and the Prime Minister, the Coordination Committee took another flexible step, another step forward, in order to resolve the dispute. Though we insisted upon the release of all leaders, stoppage of victimization and resumption of negotiations, they did not insist upon the release. They said, "We are prepared to talk. Those who are in jail can be brought and sent back to jail." But the Government stuck to its position. Government's stand was inflexible and rigid. It means that what the Government says, that it is ready to talks, to negotiate, is a bluff. It is a bluff in order to hoodwink the people of this country and in order to hoodwink the railway workers and the working classes, because, Sir, if after the withdrawal of the strike the negotiations begin they will say, "We have given all we could give; there is nothing further to be given". Then what is the meaning? This is a bluff to the people of India, and the working classes of the country.

They have adopted an inflexible and rigid attitude barring all approaches to a negotiated settlement of the dispute and the ball is in the court of the Government now. responsibility for the consequences of I

the grave calamity that has already engulfed the country and any further consequences that might flow lies squarely on the shoulders of the Government. A lot has been said about repression and I need not reiterate. Some 20,000 workers have been arrested, their women folk are being dishonoured and turned out of the quarters and there is lathi-charge. It is the most brutal act. The News week has been forced to comment that any dictator in the world can be proud of what the Government of India has done. It is an act of lunacy. The famous magazine, News week, has been prompted to say all this against the Government.

Then I come to A.I.R. Even Mr. Karunanidhi, the Chief Minister, has been forced to say that its broadcasts are lies. All the journalists have said this. The A.I.R, is running the railways on the empty tracks and the T.V. is also running the railways on the screen only. I do say that there must be some movement from the side of the Government. If the Government thinks that adoption of a flexible and reasonable attitude in order to settle the dispute is a sign of weakness, then I regret to say that they are mistaken. They will be sadly mistaken and they will sadly miscalculate. They will see it later on. I want to assert that the Government must concede the questions of bonus and parity in principle at least and then they should negotiate. How far they can go or not go can be discussed. If this is not the position of the Government, then it is quite clear to the working classes and the people of this country that the Government does not want to negotiate. How can the wages of the railway workers which have already been earned, can be withheld? How can they be evicted from their quarters? They are doing all these things. The Political Affairs Committee of the Cabinet is acting as a mini-dictator. It has come to

this. I feel that it is clear that all the leaders of the Opposition should come out and call upon the people of this country jointly to extend their support in a massive way and make 15th May a grand success to protest against this barbaric and uncivilised dictatorship. The Newsweek has said that this is dictatorship and nothing-else. It is quite a lunacy. So, this is the position. I say that they are ruining the economy and the country deliberately and foreign hands are behind this. I apprehend that they have struck a deal with the U. S. imperialists in order to get loans. They have gone to the extent of crushing the country, sabotaging its economy and ruining India completely. This responsibility lies squarely and fully on the shoulders of this Government. No longer will this Satanic Government be able to mislead the people of this country. This is what I want to say.

SHRI N. G. GORAY (Maharashtra): Sir, this is the last occasion during this session that we are discussing the situation that has been created because of the railwaymen's strike • . •

SHRI NIREN GHOSH: This is not the last occasion . . .

SHRI N. G GORAY: Sir, the situation is so bad that it is easy to accuse the Government for acts of violence and other things. Just now, my friends have expressed themselves in very strong words and they have condemned the Government. Sir, I am really surprised that such a thing should have happened at the hands of a Government which has again and again declared itself as the Government of the poor people in this country. Sir, the railwaymen gave a strike notice. When the negotiations started, we were told that the negotiations will be completed on the 2nd of this month. And before the negotiations could conclude, the main man in this, so far as the strike

action is concerned, Mr. Fernandes, was arrested. Sir, this is what has triggered off the entire crisis. And I cannot think of any other self-imposed crisis like the one that we are witnessing today. Sir, again and again, I asked myself the question, "Was this necessary? Could not have the Government continued with the negotiations?" Sir, the Railway Minister told us here that Mr. Fernandes had something bigger in his mind than a railway strike. And we asked him here also to explain. And when we met the Prime Minister we asked, "What exactly do you think Mr. Fernandes had in view which was something bigger than a strike?" And then she mentioned that he had made certain speeches in Calcutta and Lucknow, etc. and that from those speeches they thought that he had some ideas about sabotage, etc. etc.

Sir, I would just like to point out in this House with all the sincerity that what is reported in the Press is completely in contradiction to what Mr. Fernandes has circulated throughout Indian under his own signature as the 'Guidelines for the Strike. And in that letter he has very expressly stated, not only as his opinion but the opinion of the whole Action Committee, that there must be no sabotage by the railway workers. Not only that, if they come across any acts of sabotage, they should stop them. So, this is the spirit in which these speeches were made. But, Sir, I think, it is no use talking about these points again and again.

Sir, when we met the Prime Minis-tery especially after her speech in the Lok Sabha on the 9th, we thought that a new atmosphere was being created. Sir, here I would like to read out to you two or three sentences from her speech in the Lok Sabha:

"Many persons from our side, my colleagues, had expressed our deep

[Shri N. G. Goray.]

Ee. Situation arising

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appreciation of the sense of patriotism and dedication of railway workers. They have run our trains in times of danger, in time of war, in the midst of bullets and bombs. I personally shared the exeitment in 1965 when I was going by train to see the affect of bombing in Punjab and our train was also shelled."

Sir, having said this about the railwaymen, having paid a glowing tribute to their sense of patriotism and their sense of duty, what has happened today? All of a sudden, have all the railwaymen become unpatriotic? Have they become enemies? That is how the advertisement says, "What enemy could not do, the railway people are doing today.'1

Now, Sir, it really makes me sorry that, on the one hand, on the floor of the Lok Sabha you pay glowing tributes to the patriotism displayed by the railwaymen not only in one struggle but repeatedly, even through bullets and bombs and the Prime Minister says that she witnessed it herself and today you say that all these people have become unpatriotic, that they are destroying the country and doing things which even the enemies could not do. Therefore, I say, Sir, let us stop this recrimination. So far as I understand, there are only two points which are their demands. The first demand is about bonus and the other demand is wages should be on that their par with the wages that are given to the employees in the public sector undertakings. These are the two demands. I would like to know from any Member of the House if there is any third basic demand also. What really is the Government attitude towards this?

Sir, so far as the public sector undertakings are concerned all of us know it for a fact that good production, proper production and capacity production is an exception. Everywhere you will find that produltion is low and still their wages are far higher than those given to the Railway servants. Now, let us look at the Railway servants. I am not quoting anything except the authentic reports which are published by the Railway Ministry.

MR. CHAIRMAN: Mr. Goray, I will request you to be brief.

SHRI N. G. GORAY: Sir, this is the main point. Otherwise, they will acuse us and we shall accuse them. I am trying to show •

MR. CHAIRMAN: You mention your points. But, if you start quoting from any

SHRI N. G. GORAY: Sir, only two or three sentences.

Sir, I am only requesting that you go through this Report: A Review of the Performance of the Indian Railways published in 1974. In this Report the Railway Ministry has claimed that so far as labour production and productivity is concerned, during the period from 1950 to 1972, it has increased by 64 per cent. So far as the productivity in workshops is concerned it has increased by 54 per cent. Sir, one table is given here. It shows that so far as traffic units moved per employee on the open line is concerned, in 1950 it was 122 and in 1972-73 it was 200. You get all these figures here and it states that productivity has increased. If productivity has increased, how is it that in spite of increased productivity they are getting far less than what others are getting in public sector undertakings where productivity is very low and which are, working below the capacity. We are always hearing complaints that productivity is not improving. Therefore, I would appeal to the Government Benches that here and now it is possible, before it is too late, to find out a formula by which we can say that all right if the entire wage structure is going to be revised, let it take its own time but

here and now considering the fact that the productivity of labour and worker has increased during the last 15 years as compared to the productivity of the public sector employee, we are ready to initiate steps which will show that Government is earnest and ready to consider their formula or their demand. So, Sir, I am saying that this is possible. Let us not waste our time in a sort of mutual recriminations whether they are correct or we are correct.

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I am surprised that one hon. friend, Mr. Nawal Kishore, said that he was surprised that so few people have been arrested. Fifteen thousand people have been arrested and this is not a small figure.

SHRI NAWAL KISHORE: Mr. Go-ray, you did not understand me correctly. I only said that out of 20 thousands very few from the C. P. I. have been arrested.

SHRI N. G. GORAY. That is all right. Just now all of us are sitting together.

MR. CHAIRMAN: Mr. Goray, I request you to kindly complete.

SHRI N. G. GORAY: Sir, I request that let the negotiations be resumed. The Action Committee has tried to accommodate your suggestion. They are not insisting that all the members should be released. They are saying that let them remain in jail. Let us talk. They can go back to jail after the talks are complete.

And let us try to find out whether the negotiations would be fruitful. Now, if this is the attitude and if you want to link up productivity and bonus, productivity and pay scale, if these two factors are taken into consideration I think it will be possible to look at the whole episode in a constructive manner and find out a solution. Thank you.

SHRI NIREN GHOSH: In protest against the dictatorial attitude of the Government which is ruining the country and in support of the rail-waymen, we walk out.

out of Railway Strike

SHRI MONORANJAN ROY: Shame, shame to the Government.

[A]t this stage some hon. Members left the Chamber]

श्री श्याम लाल यादव : मान्यवर, में जो जुल्म ग्रीर ग्रत्याचार हो रहा है रेलवे के स्टाइ-कर्स पर उसके विरोध में और सरकार की हठवा-दिता के विरोध में सदन के ग्रपने साथियों के साथ सिम्बालिक वाक ग्राऊट करता है।

श्री राजनारायण : श्रीमन मैं भी ग्रपने नेता जी के साथ जा रहा है।

श्री लाल ग्राडवानी : ग्रध्यक्ष महोदय, मझे एक शब्द कहना है । अगर भैं स्वयं कल किशनगंज की लोकेलिटी में न जाता तो मैं कल्पना नहीं कर सकता था कि इतना दुष्ट ग्रत्याचार हो सकता है। ग्रभी नवलिकशोर जी बोल रहे थे। मैं उनसे इतना ही निवेदन करूंगा कि अगर श्राप एक बार जाकर किशनगंज की लोकेलिटी देख लें, वहां के नाग-रिकों से बात करें, तो विश्वास हो जाएगा कि सचम्च ब्रानवश्यक रुप से ब्रत्याचार हो रहा है, रेप्रेशन हो रहा है ; इस ग्रत्याचार के विरोध में रेल कर्मचारियों के वारे में जो ग्रप-प्रचार हो रहा है जिसका उदाहरण गोरे जी ने भी दिया, -उसके विरोध में ग्रौर सरकार ने हठवादिता का जो दिष्टिकोण ग्रपनाया है—एक तरफ नेशनल कोग्रार्डिनेशन कमेटी को एक प्रकार से गतिरोध समाप्त करने का अवसर दिया है, जब कहीं नोगोशिएटेड सेट्लमेंट के लिए तैयार है यह कहा है—तो उस हठवादिता के विरोध में मैं श्रौर मेरे साथी दल के इस सदन का त्याग

I At this stage some hon. Members left the Chamber].

MR. CHAIRMAN: Now I will call two hon. Members from this side. First Mr. Rishi Kumar Misra and

[Mr. Chairman.]

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then I will call Mr. Harsh Deo Malaviya.

SHRI R. K. MISRA (Rajasthan): Sir, some of the speeches. . .

SHRI M. S. ABDUL KHADER (Tamil Nadu): Sir-

MR CHAIRMAN: You wanted to speak on behalf of the DMK?

SHRI M. S. ABDUL KHADER: Yes, Sir.

MR. CHAIRMAN: AH right. Just a moment, Mr. Misra.

SHRI M. S. ABDUL KHADER: Mr. Chairman, Sir. I too associate with the other hon. leaders of the other parties and appeal to the Government that they should have averted the strike by resuming negotiations. Since they have failed, my party also is walking out from the House.

[At this stage some hon. Members left the Chamber .

MR. CHAIRMAN: All right. Mr. Misra.

SHRI R. K. MISRA: Sir, some of the speeches of the leaders of the Opposition are themselves an indication as to whether they are really interested in having a negotiated settlement or not. [Mr. Deputy Chairman in the chair.]

When the hon. Member, Shri Raj-narain demands that the type of speech that he delivered today is an indication whether some of the Opposition parties are not trying to exploit this unfortunate strike for political purposes. The Prime Minister in her speech in the Lok Sabha made it clear, and also later during her talks with the Opposition leaders, that the Government is not interested in a confrontation with the railway workers or, for that matter, with the working people of India

all. She also indicated that the Government is not interested in humiliating the workers or in creating a situation in which they will feel that they have been defeated or the Government has been defeated. It was in this spirit that the three point formula emerged during the discussions that the leaders of the Opposition had with the Prime Minister. Unfortunately. Mr. Deputy Chairman, Sir, the Opposition leaders took 24 hours in such a serious situation in conveying this formula to strike leaders. Can you believe that the Opposition leaders took 24 hours to communicate this formula to the Coordination Committee? Immediately after the meeting of the opposition leaders with Prime Minister was held the Co-ordination Committee met. (Time bell rings). It issued a statement in which it was stated that the Opposition leaders had not even conveyed that formula to the Co-ordination Committee and therefore they were not in a position to react. After a delay of 24 hours they conveyed the formula. 1 was expecting that the reaction would be somewhat different from what it had been. That day, Hon. Member, Shri Thengari while reporting to the House what had transpired in the meeting of the Opposition leaders suggested a modification of the three-point formula and said, instead of withdrawal of the strike, will the Government consider if the Co-ordination Committee accepts the suggestion for suspension of its strike and simultaneous resumption of negotiations?

What do we find? Mr. George Fer-nandes, issued a statement from jail saying that the strike will not be withdrawn till the demand for bonus and parity is met. My feeling is that the Members of the Co-ordination Committee of Railwaymen have somehow become prisoners in the hands

of Mr. George Fernandes and therefore they are incapable of taking a rational decision. Otherwise how ii it that in this House the hon. Mr. Thengari made a proposal that the 3point formula should be mc-dilied and instead of withdrawal of the strike it should be suspension and Mr. George Fernandes issued a statement saying that there will be no withdrawal of the strike these two demands are Evidently Mr. Fernandes is not interested in a negotiated settlement and also unfortunately the leaders of the Opposition are not in a position to influence him. Even the representatives of their trade unions in the Coordination Committee are not in a position to take a decision on this 3-point formula which was eminently realistic and which could provide a way out for resumption of negotiations. Then talks could be held what to do about bonus and what to do about other demands. Instead of that he does not allow the negotiations to be resumed by issuing a statement from jail and with the inability of the Opposition leaders who say that they can only plead here and not influence Mr. George Fernandes, I do not know where we are. I do not know whether the Opposition leaders have tried to meet him or to persuade him to see the reasonableness of the formula that has been offered. I submit, Mr. Deputy Chairman, that this strike is undoubtedly a very serious affairs and all of us are concerned about it. Instead of acting in a manner as Mr. Rajnarain, who every time wants to tell the House what Dr. Lohia taught him, instead of indulging in this sort of things, seme serious effort must be made to persuade the railway leaders because I can see that the reaction on that day to the 3point formula of some Opposition leaders was quite positive and as I mentioned one of them even suggested some modification, some

change in that formula. Instead of persuading the railway lead • ers to see that somehow the strike is withdrawn and talks ere resumed-and automatically as the formula suggests, the arrested persons will be released-instead of that Mr. Geroge Fernandes has been given dictatorial powers to issue statements upsetting the whole thing every time a move forward is made. I would suspect that there is something more than meets the eye in his intentions.

श्री हर्षदेव मालवीय (उत्तर प्रदेश) उप-सभापति जी, यह तो चिल्लाहट सनाई पडती है वह तो इस तरह से है :---

उल्टी हो गई सब तदबीरें कछ न दबा ने काम किया देखा इस वीमारे दिल ने ग्राखिर काम तमाम किया मानो रात बहुत थे जागे, सबह हुई खाराम किया

ये लोग जो इतना चिल्लपों मचाते, उनसे में यह कहना चाहता हूं कि ग्राज देश की जनता इस हड़ताल के खिलाफ है। श्राप लोग श्रपने हदयीं में हाथ रख कर देखिये और सोचिये कि देश की जनता इसके खिलाफ है या नहीं ? भाज श्राप देश की जनता को रेलवे कर्मचारियों का दशमन बना रहे हैं। यह एक तमाशें की बात है कि भ्राप ग्राल इंडिया रेडियों का नाम लेते हैं ग्रौर टैली-विजन का नाम लेते है। आप लोग कहते हैं कि रेडियों से सब झठी बातें फैलाई जाती है, लेकिन बाब साहब, ग्राल इंडिया रेडियो से जार्ज फरना-न्डेस का स्टेटमेंट ब्राडकास्ट किया जाता है। मैं तो म्राल इणडिया रेडियो के ऊपर यह दोष लगाता हं कि वह हड़ताल का प्रचार कर रहा है। जो लोग जेल में बन्द हों, उनके स्टेटमेंट और बक्तव्य तमाम रेडियो पर ग्रीर टैलीविजन पर ग्राज बाड-कास्ट हो रहे हैं। यह वात है । एक दिन सुबह सुबह सुना, एस एम बनर्जी की श्रोर दो हमारे रेलवे के मिनिस्टर थे उनकी बात हो रही है ग्रौर एस एम बनर्जी की पूरी टाक रेडियो पर आ रही है। यह श्रापका प्रचार रेडियो कर रहा है। श्राप

# [श्री हर्षदेव मालबीय]

Re, Situation arising

कहते हैं कि रेलवे कार्याकर्ताओं पर बड़ा अत्याचार हुआ है। आपको मालूम है क्या हुआ? दिल्ली की एक रेलवे कालोनी में एक आदमी जो काम पर गया हुआ था उसके घर हड़ताली गए, उसकी 16 वर्ष की कत्या के ऊपर, जिसका विवाह होने वाला था, एसिड डाल दिया। यह भी बात हुई। ऐसे लोगों को गोली मार देनी चाहिए।

श्री राजनारायण : वे तो नेहरु ब्रिगेड के थे।

श्री हर्षदेव मालबीय: सारी दुनिया का ठेका भ्रापके ऊपर नहीं है। भ्राप वक बक करेंगे तो भ्रापसे बढ़ कर बकबक करेंगे, कायदे से ही रहिए।

श्री राजनारायण : गर्म क्यों हो गए, मालवीय जी ?

श्री हर्षदेव मालबीय: साफ बात यह है कि रेलगाड़ियों से कोयला पहुंच रहा है बिजलीघरों को, स्टील के कारखानों को कोयला पहुंच रहा है डेफिसिट स्टेटस को खाद्यान्न जा रहा है, हमारी जरुरत की चीजें लेकर मालागाड़ियां चल रही है। पैंसिजर गाड़ियों की दिक्कत जरुर है, मगर पैंसिजर गाड़ियां भी बढ़ती जा रही हैं। रेलवे के 10-12-15 परसेंट लोग आपके साथ होंगे, इससे अधिक रेलवे के लोग आपके साथ नहीं हैं। मुगलसराय में दो हजार गण्डे भेजे गए।

श्री राजनारायण : लिलत नारायण मिश्र ने भेजे होंगे।

श्री हर्षदेव मालवीय: बाहर से गए, उन्होंने काम बन्द करवाया। जब सरकार की तरफ से तेजी ग्राई, गुन्डे हटाए गए तो मुगलसरमय काम करने लगा। कहीं की ईट, कहीं का रोड़ा, भानमती ने कुनबा जोडा-जनसंघी ठेंगे ी जी मिल गए, माकि-संस्ट नीरेन घोष मिल गए, यह खिचड़ी चलने वाली नहीं है। मैं कहना चाहता हूं कि जिस दिन मीटिंग हुई विरोधी नेताश्रों की प्रधान मंत्री के साथ, ध्वी-पोइन्ट फा ले का प्रस्ताब ग्राया कि नेताश्रों को छोड़ने के लिए हम तैयार हैं बातचीत शुरु करो

म्राप एश्योरेंस दे वीजिए, लिखित नहीं, ताकि समझीता हो जाय कि हम हड़ताल वापस ले लेंगे । ये माम्रो-त्से-तेंग के पिता नीरेन घोष खडे हो गए, इन्होंने भाषण दिया कि वोनस दो, पैरिटी दो, फलाना दो । नहीं मिलेगा वोनस, नहीं मिलेगी पैरिटी 200 करोड़ रुपया देश की भवी जनता के हिस्से से निकाल कर रेल कर्मचारियों की 6 मांगों को मानने के लिए दे दिया गया । ग्रव तो शांति करो. रेल कर्मचारियों को बताओं कि ईमान-दारी से काम करें। कोई पैसिजर जाता है रेलवे स्टेशन पर कालका मेल में बैठने के लिए, दो रुपया रिजवेंशन टिकट के लगते हैं, तीन रुपए खुले ग्राम लिए जाते हैं। रिजवॅशन कराने जाग्रो तो घुस दो, पार्सल लगाने जाग्रो तो घुस दो, पार्सल छुड़ाने जामो तो घस दो । इतनी बेईमानी है, यह रेल कर्मचारी छोड़ दें तो करोड़ो रुपया बच जायगा ।

श्री योग्नेन्द्रर शर्मा: इसके लिए रेलवे बोर्ड जिम्मेवार है।

श्री राजनारायण : श्री लिलत नारायणिमश्र कितना लेते हैं । 300 वैगन का रोजाना ब्लेक होता है.... (Interruptions)

श्री हर्षदेव मालवीय : मिस्टर फर्नान्डेज यह समझते हैं कि वही इंडिया के प्राइम मिनिस्टर होने जा रहे हैं। जब तक इस देश में इन्दिरा गांधी है इस देश की प्रधान मंत्री इन्दिरा गांधी ही होगी श्रीर कोई नहीं हो सकता। ये जो फर्नान्डेस के सपने हैं इनके पीछे बड़े गहरे हाथ है। सरमायेदारों का हाथ है, पुंजीपतियों का हाथ है, विदेशी ऐजेन्टों का हाथ है, वह चाहते हैं कि किसी तरीके से यह कांग्रेस सरकार खत्म हो, किसी तरीके से इंदिरा गांधी का राज खत्म हो श्रीर उनका राज श्राये। तो मैं कहना चाहता हं कि जो घबराहट इनकी है वह यह है कि हड़ताल खत्म होने वाली है, दो दिन, चार दिन, पांच दिन में जनता का रोख प्रकट हो जाएगा । तो अभी हमारे एम० पी० लोग जगह जगह जा रहे हैं , जगह जगह मास रेलियां होने वाली हैं, वह बतला देंगे कि जनता किसके

साथ है। आपसे निवेदन करना चाहता हूं कि हमको दुख है सबको दुख है कि हड़ताल हो रही है, देश का नुकसान हो रहा है, तो कायदे की बात यह है कि हम नेताओं को छोड़ दें, हम आपसे बात करने को तैयार हैं, अप हड़ताल को सीधे सीधे वापस ले लीजिए। अगर हड़ताल वापस नहीं लोगे तो चार दिन बाद नाक रगड़कर वापस लेती पड़ेगी यह हड़ताल फेल होने जा रही है और यह राष्ट्र के हित में नहीं है, न जनता के हित में है।...

### (Interruption)

SHRI NIREN GHOSH: You had better not spoken.

SHRI HARSH DEO MALAVIYA: You had walked out.

### (Interruptions)

अन्त में मैं कहना चाहता हूं कि आप लोग अपनी हड़ताल को वापस लीजिए। यह आप करोगे तो आप देश का बड़न उपकार करोगे, देश आपका उपकार मानेगा और विश्वास रिखये आपके साथ समझौता होगा। बोनस की बात भी हो सकती है, पैरिटी की बात भी हो सकती है, लेकिन इस समय नहीं हो सकती है। बाकी 6 मांगे आपकी मान ली गई हैं, दो सौ करोड़ रुपया आपको मिल गया है, जरा शान्ति रिखये, वरना तुलसीदास की यह कहावत मुझे याद आती है कि 'मच्छर के फूंकने से मदिराचल उड़ नहीं जाएगा'। आपकी हड़ताल से सरकार हटने वाली नहीं है।

### REFERENCE TO RESIGNATION BY MR. JUSTICE P. C PANDIT OF PUNJAB AND HARYANA HIGH COURT

श्री राजनारायण (उत्तर प्रदेश): श्रीमन्, श्राज श्राप के द्वारा सदन के समानित सदस्यों के समक्ष भारत के जनतंत्र की पीठ में जो भयंकर छुरा भींका गया है, उस घटना को प्रस्तुत करना चाहता हूं। हम लोग देख चुके हैं श्रप्रैल 1973 में सुप्रीम कोर्ट के 3 बड़े बड़े जजों-जस्टिस ग्रोवर, जस्टिस शेलेट श्रीर जस्टिस हेगडें- ने इस्तीफा दे दिया इसलिए कि एक जूनियर जज को चीफ जस्टिस बना दिया गया, मिस्टर रे को सुप्रीम L/B(D)12RSS—4

कोर्ट का। तमाम इस देश में ऐसा कोई हाईकीर नहीं, ऐसा कोई कोर्ट नहीं, ऐसा कोई बार नहीं, ऐसा कोई वकीलों का ऐसोसियेशन नहीं, ऐसे कोई वृद्धिवादी लोग नहीं जिसने कि सरकार के उस कदम की भत्सेना न की हो कि कमिटेड जिल्लायरी के नाम पर मनचाहे लोगों को चीफ जज बनाया जा रहा है जब कि सीनियर जज, अच्छे जज वहां पर विद्यामान हैं। श्रीमन्, श्रव पंजाव ग्रीर हरि-याणा हाई कोर्ट के नये मख्य न्यायाधीण के पद पर न्यायमूर्ति श्री रंजीत सिंह की नियुक्तित हो गई जब कि 5 साल उनके सीनियर जज श्री प्रेमचन्द पंडित थे। तो इस वरिष्टता का जो उल्लंघन किया गया. इसके प्रतिकार स्वरुप श्री पंडित ने इंस्तीफा दे दिया । मैं श्री पंडित को धन्यबाद देता हं श्रीर में उन जजों को भी धन्यवाद देता हं कि जो शपथ की कार्यवाही हो रही थी उसमें भाग लेने के लिए 7 जज नहीं गये । उन्होंने कहा कि यहां की न्यायापालिका के ऊपर कार्यपालिका ग्रपना खनी पंजा गिरा रही है, इसलिए हम भएथ समा-रोह में नहीं जायेंगे।

श्रीमन् में ग्रापके द्वारा संविधान का वह ग्रनुच्छेद पढ़ देना चाहता हूं, ग्रनुच्छेद 217, जिसमें लिखा

"Every Judge of a High Court shall be appointed by the President by warrant under his hand and seal after consultation with the Chief Justice of India, the Governor of the State, and, in the case of appointment of a Judge other than the Chief Justice, the Chief Justice of the High Court . .."

तो हाई कोर्ट का जज राष्ट्रपति जी मुकरेर करेंगे ग्रीर जब चीफ जज मुकरेर करेंगे तो सर्वोच्च न्यायालय का चीफ जज है जो, उस से भी वह सलाह लेंगे। महोदय, सुप्रीम कोर्ट का जो चीफ जज नियुक्त होता है उस के बारे में भी मैं श्राप की सेवा में पढ़ कर सुना देना चाहता हूं। ग्राप देखें कि सुप्रीम कोर्ट का चीफ जज कसे नियुक्त होता है। ग्राप के कांस्टीट्यूणन में यह बात निहित है कि चीफ जज राष्ट्रपति नियुक्त करेंगे स्प्रीम